

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/151(CHE)/2021
NAME OF THE PETITIONER(S) : State Bank of India
NAME OF THE RESPONDENTS : Ahmed A R Buhari
UNDER SECTION : Sec 95(1) of IBC, 2016

ORDER

Present: Ld. Counsel Shri. Chandrasekar for the Petitioner.

Shri. Prasanna Kumar R, IRP in person.

Respondent is stated to be in judicial custody in another matter.

Pleadings are complete.

IRP states that till date he has not received the fee.

Ld. Counsel for the Petitioner is directed to clear the dues of the IRP within ten days from today.

List the petition for hearing on **12.07.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)